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Hello Good People !

हो, जो कठिनाई के निराकरण के लिए उसे आवश्यक या समीचीन प्रतीत हो:

परन्तु इस धारा के अधीन कोई भी आदेश इस अधिनियम के प्रारंभ से दो वर्ष की समाप्ति के पश्चात् नहीं किया जायेगा

(2) इस धारा के अधीन किया गया प्रत्येक आदेश, उसके इस प्रकार किये जाने के पश्चात् यथाशक्य शीघ्र, राज्य विधान-मण्डल के सदन के समक्ष रखा जायेगा।

प्रकाश गुप्ता,  
प्रमुख शासन सचिव।

**LAW (LEGISLATIVE DRAFTING) DEPARTMENT  
(GROUP-II)**

**NOTIFICATION**

**Jaipur, May 22, 2012**

**No. F. 2 (32) Vidhi/2/2012.**—In pursuance of Clause (3) of Article 348 of the Constitution of India, the Governor is pleased to authorize the publication in the Rajasthan Gazette of the following translation in the English language of the Rajasthan Sunwai ka Adhikar Adhinyam, 2012 (2012 Ka Adhinyam Sankhyank 22):—

**(Authorized English Translation)**

**THE RAJASTHAN RIGHT TO HEARING ACT, 2012**

**(Act No. 22 of 2012)**

[Received the assent of the Governor on the 21<sup>st</sup> day of May, 2012]

*An*

*Act*

*to provide the right of hearing to the people within stipulated time limits and to provide for the matters connected therewith and incidental thereto.*

Be enacted by the Rajasthan State Legislature in the Sixty-third Year of the Republic of India, as follows:-

**1. Short title, extent and commencement.** - (1) This Act may be called the Rajasthan Right to Hearing Act, 2012.

(2) It shall extend to the whole of the State of Rajasthan.

(3) It shall come into force on such date, as the State Government may, by notification in Official Gazette, appoint.

**2. Definition.-** In this Act, unless the context otherwise requires,-

- (a) "complaint" means any application made by a citizen or a group of citizens to a Public Hearing Officer for seeking any benefit or relief relating to any policy, programme or scheme run in the State by the State Government or the Central Government, or in respect of failure or delay in providing such benefit or relief, or regarding any matter arising out of failure in the functioning of, or violation of any law, policy, order, programme or scheme in force in the State by, a public authority but does not include grievance relating to the service matters of a public servant, whether serving or retired, or relating to any matter in which any Court or Tribunal has jurisdiction or relating to any matter under Right to Information Act, 2005(Central Act No. 22 of 2005) or services notified under the Rajasthan Guaranteed Delivery of Public Services Act, 2011 (Act No. 23 of 2011);
- (b) "right to hearing" means an opportunity of hearing provided to the citizens on a complaint within the stipulated time limit and right to get information about the decision made in the hearing on the complaint ;
- (c) "Public Hearing Officer" means a Public Hearing Officer notified under section 3;
- (d) "Information and Facilitation Centre" means an Information and Facilitation Centre, including customer care centre, call centre, help desk and people's support centre established under section 5;
- (e) "public authority" means the State Government and its departments and includes any authority or

body or institution established or constituted by or under any law made by the State Legislature and owned, controlled or substantially financed, directly or indirectly, by the funds provided by the State Government;

- (f) "first appellate authority" means an officer or authority notified as such under section 3;
- (g) "second appellate authority" means an officer or authority notified as such under section 3;
- (h) "stipulated time limit" means the maximum time allowed to Public Hearing Officer for providing an opportunity of hearing on a complaint, or to the first appellate authority or the second appellate authority for deciding an appeal, or to the aforesaid authorities for informing the complainant or appellant, as the case may be, of the decision on such complaint or appeal, as the case may be;
- (i) "days" means the working days, referred to as time limit;
- (j) "decision" means a decision taken on a complaint or appeal or revision by the Public Hearing Officer or appellate authority or revision authority notified under this Act and includes the information sent to the complainant or the appellant, as the case may be;
- (k) "prescribed" means prescribed by the rules made under this Act; and
- (l) "State Government" means the Government of Rajasthan.

**3. Notification of Public Hearing Officers, first appellate authority, second appellate authority and revision authority and stipulated time limit.-** The State Government may notify from time to time, the Public Hearing Officer, first appellate authority, second appellate authority and revision authority and stipulated time limits.

**4. Right to get opportunity of hearing on complaint within the stipulated time limit.**-(1) The Public Hearing Officer shall provide an opportunity of hearing on a complaint filed under this Act within the stipulated time limit.

(2) The Public Hearing Officer may seek the assistance of any other officer or employee as he considers it necessary for the proper discharge of his duties under sub-section (1).

(3) Any officer or employee, whose assistance has been sought under sub-section (2), shall render all assistance to the Public Hearing Officer seeking his assistance and for the purposes of any contravention of the provisions of this Act, such other officer or employee, as the case may be, shall be treated a Public Hearing Officer.

(4) The stipulated time limit shall start from the date when a complaint is filed to the Public Hearing Officer or to a person authorized by him to receive the complaints. Receipt of a complaint shall be duly acknowledged.

(5) The Public Hearing Officer on receipt of a complaint under sub-section (1) shall, within the stipulated time limit, provide an opportunity of hearing to the complainant and after hearing the complainant, decide the complaint either by accepting it or by referring it to an authority competent to grant the benefit or relief sought for or by suggesting an alternative benefit or relief available under any other law, policy, order, programme or scheme or by rejecting it for the reasons to be recorded in writing and shall communicate his decision on the complaint to the complainant within the stipulated time limit.

**5. Establishment of Information and Facilitation Centre.**-(1) For the purposes of the efficient and effective redressal of grievance of the people and to receive complaints under this Act, the State Government shall establish Information and Facilitation Centers which may include establishment of

customer care centers, call centers, help desks and people's support centers.

(2) The State Government may, by notification, make rules in relation to Information and Facilitation Centers.

(3) Every public authority shall be responsible for the development, improvement, modernization and reform in redressal of grievance system including redressal of grievance through information technology.

**6. Appeal.-** (1) Any person who is not provided an opportunity of hearing within the stipulated time limit or who is aggrieved by the decision of the Public Hearing Officer, may file an appeal to the first appellate authority within thirty days from the expiry of the stipulated time limit or from the date of the decision of the Public Hearing Officer:

Provided that the first appellate authority may admit the appeal after the expiry of the period of thirty days if it is satisfied that the appellant was prevented by sufficient cause from filing the appeal in time.

(2) If the Public Hearing Officer does not comply with the provision of section 4, any person aggrieved by such non-compliance may submit complaint directly to the first appellate authority which shall be disposed of in the manner of a first appeal.

(3) The first appellate authority may order the Public Hearing Officer to provide the opportunity of hearing to the complainant within the period specified by it or may reject the appeal.

(4) A second appeal against the decision of the first appellate authority shall lie to the second appellate authority within thirty days from the date of the decision of the first appellate authority:

Provided that the second appellate authority may admit the appeal after the expiry of the period of thirty days if it is satisfied

that the appellant was prevented by sufficient cause from filing the appeal in time.

(5) An aggrieved person may file an appeal directly to the second appellate authority, if the Public Hearing Officer does not comply with the order of first appellate authority under sub-section (3) or the first appellate authority does not dispose of the appeal within the stipulated time limits which shall be disposed of in the manner of a second appeal.

(6) The second appellate authority may order the Public Hearing Officer or the first appellate authority to provide an opportunity of hearing to the complainant or dispose of the appeal, as the case may be, within the period specified by it or may reject the appeal.

(7) Along with the order to provide an opportunity of hearing to the complainant, the second appellate authority may impose a penalty on Public Hearing Officer in accordance with the provisions of section 7.

(8) The first appellate authority and second appellate authority shall, while deciding an appeal under this section, have the same powers as are vested in a civil court while trying a suit under the Code of Civil Procedure, 1908 (Central Act No. 5 of 1908) in respect of the following matters, namely:-

- (a) summoning and enforcing the attendance of any person and examining him on oath;
- (b) discovery and production of any document or other material object producible as evidence;
- (c) receiving evidence on affidavits;
- (d) requisitioning of any public record;
- (e) issuing commission for the examination of witnesses;
- (f) reviewing its decisions, directions and orders; and/or
- (g) any other matter which may be prescribed.

**7. Penalty.-** (1) Where the second appellate authority is of the opinion that the Public Hearing Officer has failed to provide an opportunity of hearing within the stipulated time limit without sufficient and reasonable cause, it may impose on him a penalty which shall not be less than five hundred rupees but which shall not exceed five thousand rupees:

Provided that before imposing any penalty under this sub-section, the person on whom penalty is proposed to be imposed shall be given a reasonable opportunity of being heard.

(2) The penalty imposed by the second appellate authority under sub-section (1) shall be recoverable from the salary of the Public Hearing Officer.

(3) The second appellate authority, if it is satisfied that the Public Hearing Officer or the first appellate authority has failed to discharge the duties assigned to him under this Act, without assigning sufficient and reasonable cause, may recommend action against him under the service rules applicable to him.

**8. Revision.-** The Public Hearing Officer or first appellate authority aggrieved by an order of the second appellate authority in respect of imposing of penalty under this Act may make an application for revision to the officer or authority nominated by the State Government within a period of sixty days from the date of that order. The nominated officer or authority shall dispose of the application in accordance with the prescribed procedure:

Provided that the officer or authority nominated by the State Government may entertain an application after the expiry of the said period of sixty days, if he is satisfied that the applicant was prevented by sufficient cause from filing the appeal in time.

**9. Protection of action taken in good faith.-** No suit, prosecution or other legal proceedings shall lie against any person

for anything which is done or intended to be done in good faith under this Act or any rules made thereunder.

**10. Bar of jurisdiction of courts.-** No civil court shall have jurisdiction to hear, decide or deal with any question or to determine any matter which is by or under this Act required to be heard, decided or dealt with or to be determined by the Public Hearing Officer, first appellate authority, second appellate authority or the officer nominated by the State Government.

**11. Provisions to be in addition to existing laws.-** The provisions of this Act shall in addition to, and not in derogation of, any other law for the time being in force.

**12. Power to make rules.-** (1) The State Government may, by notification in the Official Gazette, make rules to carry out the purposes of this Act.

(2) All rules made under this section shall be laid, as soon as may be, after they are so made, before the House of the State Legislature, while it is in session, for a period of not less than fourteen days, which may be comprised in one session or in two successive sessions and if before the expiry of the session in which they are so laid or of the session immediately following, the House of the State Legislature makes any modification in any such rules or resolves that any such rule should not be made, such rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done thereunder.

**13. Removal of difficulties.-** (1) If any difficulty arises in giving effect to the provisions of this Act, the State Government may, by an order published in the Official Gazette, do anything,

not inconsistent with the provisions of this Act, which appears to it to be necessary or expedient for removing the difficulty:

Provided that no order under this section shall be made after the expiry of two years from the commencement of this Act.

(2) Every order made under this section shall be laid, as soon as may be, after it is so made, before the House of the State Legislature.

प्रकाश गुप्ता,

**Principal Secretary to the Government.**